

# REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH SESSION—SECOND LOK SABHA

Sixty Third Report



LOK SABHA SECRETARIAT  
NEW DELHI

1960

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**\*Sixty-Third Report  
(SECOND LOK SABHA)**

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Sixty-third Report.

2. The Committee met on the 18th April, 1960 to consider the allocation of time to the Resolutions set down in the List of Business for Friday, the 22nd April, 1960.

3. The Members whose resolutions had been included in the List of Business for the 22nd April, 1960 had been invited to present their views on the resolutions before the Committee. Shri A. M. Tariq attended the sitting.

4. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding withdrawal of the Kashmir case from the United Nations Organisation.	1½ hours
(2) Resolution regarding Nationalisation of the General Insurance.	1½ hours
(3) Resolution regarding Prevention of beggary and vagrancy in the Union Territories.	1½ hours
(4) Resolution regarding Ban on hydro-genation of vegetable oils.	2 hours
(5) Resolution regarding Inquiry into the receipt and utilisation of funds by the missionary societies in the country.	2 hours
(6) Resolution regarding Inter-State boundary disputes.	2 hours

NEW DELHI;

*The 20th April, 1960.*

*Chaitra 31, 1882 (Saka).*

HUKAM SINGH.

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\*The following motion was moved by Sardar Amar Singh Saigal and was adopted by the House on the 22nd April, 1960:—

"That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1960."

[L.S. Deb., dated the 22nd April, 1960].